which have to be completed in these villages by the end of this financial year. So, there is no question of adding to the number of villages.

SHRI K. B. CHETTRI: May I | know from the hon'ble Minister what exactly is the difference between a Jayanti village and a Model village and what will be the fate of other villages which are neither model villages nor Jayanti villages? In view of such a partial attitude on the part of the Government between one village and another village, will the hon'ble Minister give an assurance to this august House that the other villages will also not go neglected ?

PROF. SHER SINGH: Sir, under this programme of Jayanti villages, during the 25th year of Independence Jayanti celebrations, it was envisaged that certain basic facilities should be provided at least to one village in one block and it was emphasised that the State Government take up this programme. Many State Governments have done very useful work. They have provided several facilities. I have got a statement which I can lay on the Table of House on information that I have received from the various States where such villages have been provided with these facilities. We have requested the State Governments to see that in future these facilities are provided to other villages also.

SHRl MAN SINGH VARMA: What is the difference between a model vil- j iage and a Jayanti village ?

(No reply)

MR. CHAIRMAN : We are concerned here with the Jayanti villages.

SHRI N. R. CHOUDHURY: May I know from the hon'ble Minister what are the criteria for selecting these Jayanti villages and whether the Government have any proposal under its consideration to bring all the backward villages at par ?

PROF. SHER SlNGH: There were, no strict criteria as such. We requested the State Governments to select one-village in each block. That was the decision taken here so that during this year, the Jayanti Year, we may be able to provide these facilities at least to one village in one block to begin with where minimum basic facilities are not available and then the programme could be extended. It was entirely left to the State Government to select a village.

Prohibition of Silver Foils on Food Articles

*501. SHRI O. P. TYAGI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that Chandigarh Administration has prohibited the use of Silver foils on food articles including sweets manufactured for sale, storage or distribution in the Union Territory of Chandigarh for reasons of public health;

(b) what steps are being taken by Government for prohibiting the use of silver foils throughout the country; and

(c) the reasons for not taking any ac-> tion under the Prevention of Food AduU teration Act against the use of silver foils ?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): (a) Yes, Sir.

(b) The State/Union Territory Governments have been advised to prohibit, under the provisions of the prevention of Food Adulteration Act, use of silver foils in their respective jurisdiction in the interest of public health.

(c) Does not arise.

श्री ओउम् प्रकाश त्यागी : सभापति महोदय, अभी मंत्री महोदय ने उत्तर दिया है। मेरा जो अन्तिम प्रश्न था कि चान्दी के वर्कों के उपयोग के विरुद्ध खाद्य अपमिश्रण निवारण अधिनियम के अधीन कोई कार्यवाही न करने के क्या कारण हैं उसके उत्तर में आपने कहा कि प्रश्न ही नहीं उठता तो मैं मंत्री महोदय से जानना चाहता हूं कि भारतवर्ष जैसे निर्धन देश में चान्दी खाने के उपयोग में आये, इस प्रकार का व्यर्थ उपयोग हो, इतनी बड़ी मात्रा चान्दी की जो केवल फिजूल खर्च हो रही उसको रोकने के लिये क्या आप कोई इस प्रकार का कानून या कोई इस प्रकार का नियम बनाना चाहते हैं या इसको रोकने का कोई उपाय करना चाहते हैं अथवा नहीं और यदि नहीं तो क्यों।

डा० कर्ण सिंह : सभापति महोदय, इस प्रश्न को हम सांस्कृतिक परम्परा की दृष्टि से नहीं देख रहे हैं। हम देख रहे हैं कि जो चान्दी का वर्क है इसका कोई दुरुपयोग तो नहीं होता। आज तक इसमें कोई मनाही नहीं थी। 99.9 परसेंट अगर प्योर सिलवर होता लेकिन अभी हाल ही में कुछ यह पता चला है, कुछ हमने सम्पिल्स लिये हैं, तो जो प्योर सिलवर होना चाहिये था वह प्योर अल्यूनियम निकल रहा है। इससे बड़ा खतरा है और इससे ज्यादा खतरा यह है कि लेड का भी अगर किसी वक्त इस्तेमाल हो तो उसका बड़ा खतरा हो सकता है। तो इसलिये हमने सब स्टेट गवर्नमेंट्स को यह राय दी है कि प्रिवेंशन आफ फूड एडलट्रेशन के तहत इसको फिलहाल बैन कर दें, हम एक नोटिफिकेशन निकाल रहे हैं, सब स्टेट्स की कमेंट्स मंगवा रहे हैं और जब यह कमेंट्स आ जायेंगी तो उसकी बिना के उपर हम रूल्स को अमेंड करेंगे।

श्री ओउम् प्रकाश त्यागी : मेरा दूसरा प्रश्न यह है कि क्या सरकार का ध्यान कन्जूमर कौंसिल आफ इंडिया की गत रिपोर्ट की ओर गया है जिसके अनुसार सन् 1973 में 4,087 केसेज ऐसे हुए हैं जो कि खाद्य के अपमिश्रण के कारण हैं और उससे यह भी जाहिर है कि उनमें से 1,050 आदमियों की मृत्यु हुई है? तो मैं आपसे यह जानना चाहता हूं कि स्वास्थ्य के दृष्टिकोण से क्या आप खाद्य के अपमिश्रण को क्रिमिनल ऐक्ट बना कर कोई इस प्रकार का विधान बनाएंगे ताकि खाद्य में अपमिश्रण करने वालों को सजा दी जा सके?

डा० कर्ण सिंह : अध्यक्ष महोदय, यह सवाल भिन्न है और यदि आप आज्ञा दे तो मैं इसका उत्तर दे दूं।

श्री सभापति : श्री मान सिंह वर्मा।

श्री मान सिंह वर्मा : मैं माननीय मंत्री जी से यह जानना चाहूंगा कि आपने अपने उत्तर में यह तो बताया कि इसमें अपमिश्रण होता है, जिसके कारण स्वास्थ्य के लिए वह हानिकारक सिद्ध हो सकता है, इसके साथ ही साथ, आप स्वयं भी जानते हैं कि अनेक औषधियों के साथ भी चांदी का वर्क मिला कर दिया जाता है जो स्वास्थ्य के लिए बलवर्धक होता है। तो ऐसी क्या योजना आप बना रहे हैं कि चांदी के वर्क बनाना तो बंद न हों परन्तु जो कुछ भी बने शुद्ध रूप में बने? इसके लिए क्या प्रयत्न आप कर रहे हैं?

डा० कर्ण सिंह : सभापति महोदय, दो प्रश्न हैं। जहां तक खाने के लिए सवाल है इसको तो शायद बंद ही करना पड़े। जहां तक मैंने भी सुना कि आयुर्वेद में कहीं कहीं इसका प्रयोग होता है, और इस बात के ऊपर हम विचार रखेंगे जब हमारे नोटिफिकेशन के उत्तर आएंगे। अगर उसका कोई विशेष औषधि-युक्त प्रयोग होता है तो उसके विषय में अवश्य ध्यान रखेंगे।

श्री एस० डी० मिश्र : श्रीमन्, क्या मैं यह जान सकता हूं कि जो प्रपोज्ड बैन है फूड आर्टिकल्स के संबंध में, चांदी के वर्क के संबंध में, तो क्या फूड आर्टिकल्स की डेफनिशन में, तमाम चीजें जिन पर चांदी का वर्क लगता

है, उन पर भी यह बैन लगाया गया है क्योंकि मैं बताता हूं जो चीज चांदी का वर्क लगा कर खाने के रूप में खायी जाती हैं, जैसे कि दिल्ली में ही पान मिलता है—मैं बनारस की बात भूल जाता हूं—दिल्ली राजधानी जहां के लिए नियम लाया गया है, वहां पान में चांदी का वर्क लगाया जाता है, और मैं समझता हूं राष्ट्रपति भवन में भी चांदी का वर्क लगा कर पान दिया जाता है—मैंने देखा है—तो क्या इस पर भी बैन हो गया है क्या, क्योंकि वह भी मुंह में जाता है ?

डा० कर्ण सिंह : जी, पान को हम छोड़ने वाले नहीं हैं ।

श्री एस० डी० मिश्र : पंडित जी को तो स्पेयर कर दीजिए ।

श्री कमलापति त्रिपाठी : मैं चांदीवाला पान नहीं खाता ।

Deaths in Iraq After Eating Mexican Wheat

*502. SHRI LOKANATH MISRA :
SHRI SUNDAR MANI PATEL:
SHRI K. C. PANDA :f
SHRI CHANDRAMOULI JAGARLAMUDI :
SHRI DEBANANDA AMAT :

WUl the Minister of AGRTCULTURE be pleased to state:

(a) whether Government's attention has been invited to a report published in the Hindustan Times, dated the llth September, 1973, stating that the death of 6000 Iraqis due to mercury poisoning after eating Mexican wheat has created concern in medical circles in the Capital;

(b) whether medical scientists have expressed their fear that the huge quantity of condemned seeds, sold by the National Seeds Corporation to commercial starch manufacturers and as animal feed, might have found its way into the food market in these days of scarcity;

(c) if so, whether the condemned seed was sprayed with deodorants before it was actually sold in the market; and

(d) whether Government propose to ensure that condemned seeds will not be sold in the market surreptitiously for human consumption?

†The question was actually asked on the floor of the House by Shri K. C. Panda.

THE MINISTER OF AGRICULTURE (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir.

(b) The Government have not received any such opinion from medical scientists.

(c) and (d) As stated in reply to question No. 74 answered on 14th November, 1973 in this House, the condemned seeds of the Corporation were not treated with mercurial compounds but only with non-mercurial fungicides and insecticides. The Corporation takes a written acknowledgement from the commercial starch and animal and poultry feed manufacturers, to whom the chemically treated condemned seeds are sold, that they are aware of the fact that such seeds are unfit for human consumption. In addition, while inviting tenders and at the time of auction, it is clearly brought to the notice of the purchasers that the seeds are treated with chemicals and are unfit for human consumption.

SHRI K. C. PANDA: Sir, for the purpose of records, it is all right that an undertaking is taken from the purchasers. But I want to know from the hon. Minister whether such wheat sold